

CS No._____/2020
Manmohan & anr. Vs.M/s.Mystique & Ors.

05.09.2020

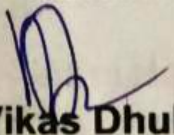
Fresh suit received physically from Filing Section,
West, THC, Delhi. **It be checked and registered.**

Pr: None.

(Mobile No. of Sh.Lakhmi Chand, Ld.counsel for
plaintiff: 9350538109)

Put up on **07.09.2020** for consideration.

**Ld.counsel for plaintiff be intimated
telephonically for the said date.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi


RCA DJ/84/2017
PRABHA SHARMA
Versus
JAMIL AIR CONDITIONER INDIA PVT. LTD.

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12 noon. In the facts, matter is adjourned to **18.01.2021** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/609448/2016

PRANAV SETHI

Versus

PRAVESH GUPTA ANR

Through Cisco Webex Video Conferencing

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

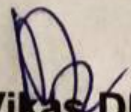
Pr: Sh.Manish Vohra, Ld.counsel for plaintiff.

Sh.Naresh Khanna, Id.counsel for defendant.

It is submitted by plaintiff's counsel that his application under Order VII Rule 14 CPC is pending disposal and he shall also be taking steps for moving an application under Order VI Rule 17 CPC. At this stage, Ld.counsel for defendant submits that his counter claim has also been filed in this case but by mistake, the same has not been registered separately.

In the facts, counter claim filed by defendant on record be registered separately and all the relevant documents be kept in a separate file regarding counter claim.

Now, put up on 11.01.2021 for arguments on application under order VII Rule 14 CPC and for taking of steps for amendment of plaint.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/610320/2016

GOVIND @ RINKY

Versus


VIDYA WATI

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12 noon. In the facts, matter is adjourned to **14.01.2021** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/612945/2016

KIRAN

Versus

JASBIR SINGH

05.09.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

The matter is pending at the stage of defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 22.12.2020 for DE.**



(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/611773/2016

SUNITA PASRICHA

Versus

KAMAL KUMAR AND ANR

Through Cisco Webex Video Conferencing

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Chander Shekhar Chaudhary, Ld.counsel for plaintiff.

Sh.U.M.Tripathi, Id.counsel for defendant.

The matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District& Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 25.012021 for PE.**

(Vikas Dhull)
ADJ-01, West
THC, Delhi

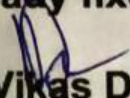
Civ DJ/609088/2016
GUJRAL TOUR TRAVELS PVT LTD
Versus
ORIENTAL INSURANCE CO. LTD

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

The matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District& Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 18.01.2021 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi


Civ DJ/609509/2016
RAJIV KUMAR BAGGA
Versus
DARBARI LAL

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

The matter is pending at the stage of defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District& Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 23.12.2020 for DE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

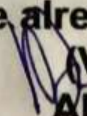
Civ DJ/611954/2016
BABBY OTHERS
Versus
BALA LAKHENDER ORS

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

The matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District& Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 15.01.2021 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/1094/2017

SARDAR NAVTEJ SINGH, PORP OF M/S PAHUL
ENTERPRISE

Versus

M/S SOMYA PYROTEK SERVICES, PROPRIETOR

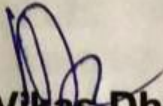
05.09.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12 noon. In the facts, matter is adjourned to **09.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/610470/2016
NANAK CHAND ARORA NOW
DECEASED(THROUGH LRS)

Versus
SURENDER DANG

Through Cisco Webex Video Conferencing


05.09.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District& Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Rajbir Bansal, Ld.counsel for plaintiff.
Defendant absent.

At request of plaintiff's counsel as he is not having file, matter is adjourned to **08.12.2020** for **admission/denial of documents and for framing of issues.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/132/2020
ASHISH MANOCHA
Versus
SANDEEP MANOCHA AND ANR
Through Cisco Webex Video Conferencing


05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Parveen Sharma, Ld.counsel for plaintiff.

It is submitted by ld.counsel for plaintiff that in the present case, final decree is required to be drawn and he prays that suit property be allowed to be sold for payment of stamp duty and court fees. It is further submitted by him that he will show case law on this point on the next date of hearing.

In the facts, **matter is adjourned for further submissions regarding final decree for 21.09.2020.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/630/2019
KAY TENT INDUSTRIES
Versus
M/S SIDDHARTH METALS
Through Cisco Webex Video Conferencing


05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff absent.

Sh.Rajesh Sharma, Ld.counsel for defendant.

Now, **issue fresh notice to plaintiff of the pending application of defendant under Order 9 rule 13 CPC subject to defendant furnishing email/whatsapp number of plaintiff or getting the notice served through speed post for 10.12.2020.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/802/2019

BHARTI

Versus

KELA DEVI AND ORS.

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12 noon. In the facts, matter is adjourned to **09.12.2020** for purpose already fixed.



(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/684/2019

SMT ANITA

Versus


AJMER

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12 noon. In the facts, matter is adjourned to **08.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

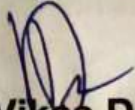
Misc DJ/559/2019
M/S GENUS APPARELS LTD
Versus
M/S DE GLASS TREND LLP

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12 noon. In the facts, matter is adjourned to **15.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/39/2018
GURCHARAN PAL SODHI
Versus
KAMLESH


05.09.2020

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Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12 noon. In the facts, matter is adjourned to **07.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

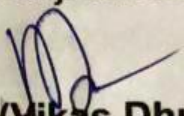
Civ DJ/1138/2017
SHEKHAR BHATIA
Versus
M/S TRINTEL PVT LTD

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12 noon. In the facts, matter is adjourned to **01.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/612168/2016
KASTURI DEVI ORS

Versus

SUNIL DUTT @ SUNIL SHARMA ORS

Through Cisco Webex Video Conferencing


05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.H.S.Dhillon, Ld.counsel for plaintiff.

It is submitted by ld.counsel for plaintiff that matter was settled before the Mediation Centre, THC, Delhi and now, it is pending at the stage of recording of statement of parties before the court.

At request, put up on **15.10.2020** for appearance of parties for their respective statements regarding settlement.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/612744/2016
ASHOK KUMAR VERMA
Versus
M/S BHARAT GROUP OF HOTELS

Through Cisco Webex Video Conferencing


05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.Aman Mehta, Ld.counsel for defendant.

Plaintiff has not complied with the previous order regarding payment of cost and filing of amended memo of parties. **Last opportunity granted to plaintiff to comply with the same for 10.12.2020.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

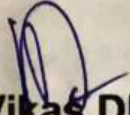
Civ DJ/611784/2016
PRAVEEN KUMAR
Versus
NARESH KUMAR AND ORS

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12 noon. In the facts, matter is adjourned to **09.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/205/2019

CHHOTEE LAL

Versus

SARABJEET SINGH AND ORS.

Through Cisco Webex Video Conferencing

05.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.R.K.Bedi, Ld.counsel for defendants no.1 and 3.

Defendants no.2 and 4 unserved.

Now, let plaintiff take steps for getting the summons served upon defendants no.2 and 4 subject to filing their email/whatsapp number for **08.12.2020** and in case, court reopens, then for filing of PF/RC for the said date.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/849/2017

KASTURI DEVI

Versus

SUNIL SHARMA

Through Cisco Webex Video Conferencing

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.H.S.Dhillon, Ld.counsel for defendant.

It is submitted by Id.counsel for defendant that matter was settled before the Mediation Centre, THC, Delhi and now, it is pending at the stage of recording of statement of parties before the court.

At request, put up on **15.10.2020 for appearance of parties for their respective statements regarding settlement.**

(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/514/2019

ASHA AHUJA

Versus

SANJAY KUMAR DUA

Through Cisco Webex Video Conferencing

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.S.K.Pandey, Ld.counsel for plaintiff.

Defendant absent.

It is submitted by plaintiff's counsel that on the last date of hearing, summons were served upon defendant by way of affixation.

In the light of submission made by plaintiff's counsel, **issue notice to the process server for giving his statement on 05.10.2020.**



(Vikas Dhull)
ADJ-01, West
THC, Delhi

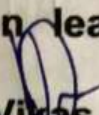
Civ DJ/612829/2016
ANAND GRANITE EXPORTS PVT LTD
Versus
SANJAY SHARMA
Through Cisco Webex Video Conferencing

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Rahul Shukla, Ld.counsel for plaintiff.
Defendant absent.

In absence of defendant, arguments on the pending leave to defend cannot be heard. Hence, **matter is adjourned for arguments on leave to defend application for 12.01.2021.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/609160/2016
BAL KRISHAN TYAGI
Versus
SANDEEP JAIN

Through Cisco Webex Video Conferencing


05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.Neel Joshi, Ld.proxy counsel for defendant.

The matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 21.012021 for PE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

ARBTN/73/2017
GAURAV BHARGAVA
Versus
SE INVESTMENTS LTD.


Through Cisco Webex Video Conferencing

05.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Atul Sahi, Ld.counsel for the petitioner.
Respondent absent.

In absence of respondent, arguments cannot be heard. Hence, **matter is adjourned to 12.01.2021 for arguments.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. _____/2020
Sh. Kulwinder Singh Alagh Vs. Tata Power Delhi
Distribution Ltd. and Anr.

05.09.2020

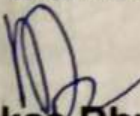
Fresh suit received from Filing Section, West,
THC, Delhi through E-Filing. It be checked and
registered.

Pr: None.

(Mobile No. of Sh. Rajan Chaudhary, Ld. counsel
for plaintiff: 9312052152)
(Email ID: rajan000999@gmail.com))

Put up on 08.09.2020 for consideration.

Ld. counsel for plaintiff be intimated
telephonically for the said date.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. _____/2020

Inderjeet Kaur Madhok and anr. Vs. Gaurav Mahendru
and Ors.

05.09.2020

Fresh suit received physically from Filing Section,
West, THC, Delhi. It be checked and registered.

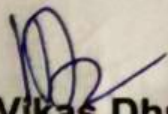
Pr: None.

(Mobile No. of Sh.Harpreet Singh Popli,
Ld.counsel for plaintiff: 9899999336)

(Email ID: harpreet@lexsolutions.co.in)

Put up on 08.09.2020 for consideration.

Ld.counsel for plaintiff be intimated
telephonically for the said date.



(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/784/2019

ANURADHA TEWARI THROUGH AMIT TEWARI

Versus

BAL KISHAN

Through Cisco Webex Video Conferencing

05.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Amit Tiwari, SPA holder of the plaintiff.

Defendant absent.

An application has been filed through email by plaintiff under Order 11 Rule 12 and 14 CPC.

Now, issue notice of the said application to the defendant subject to furnishing email/whatsapp number of defendant for 04.11.2020.


(Vikas Dhull)
ADJ-01, West
THC, Delhi